

Minutes of the Meeting of the Commission held on 7.2.2006

in the chamber of CIC

Present:

- 1. Shri Wajahat Habibullah, CIC in chair**
- 2. Smt. Padma Balasubramanian, IC**
- 3. Dr.O.P. Kejariwal, IC**
- 4. Prof. M.M. Ansari, IC**

Joint Secretary & Registrar assisted the Commission.

The Commission approved the minutes of the meeting held on 31.1.2006. The Commission was briefed on the action taken on the minutes of the meeting held on 24.1.2006.

2. While it was agreed that all hearings would be held by at least two Commissioners jointly, it was decided to leave it to the individual Commissioner to take a view on issuing orders singly, depending upon the complexity of the case.

3. The Commission noted that notices issued by the Commission were not reaching the parties even though Commission's dispatch diary had recorded the notice being issued. A specialized courier would be engaged to ensure proper delivery of the Commission's notices. (Action: AO(N))

4. The Commission decided that IC (K) supported by CIC would handle the complaint received against HAL where its local lawyers had opined that HAL did not come under the purview of a public authority under Section 2 (h) of the RTI Act. (Action: US(M))

5. The Commission decided that the ceiling for cell phones of the Commissioners including Chief Information Commissioner would be Rs.2500/- per month. (AO(N), AFA)

6. The Commission decided that the decadratisation of posts for filling vacancies in the Commission may be shelved for the present and the DoPT asked to fill all the vacant posts. The Commission also requested CIC to take up with the Urban Development Minister immediate allocation of suitable residential accommodation to the Commissioners according to their entitlement as determined by the ACC.

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